GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(12)/LA-2016/cons2law/ 77-86

Dated the 05th July, 2016

The Special Secretary (GAD), General Administration Department, Government of NCT of Delhi 2nd Level, A-Wing, Delhi Secretariat, New Delhi.

Gazette Notification of the Delhi Value Added Tax (Amendment) Act, 2016 Sub: (Delhi Act 03 of 2016)

Sir.

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

Addl. Secretary (Law, Justice & L.A.)

No. F.14(12)/LA-2016/cons2law/ 77-86

Dated the 05th July, 2016

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).

The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).

The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.

The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

The Commissioner (T&T), Govt. of NCT of Delhi, Vyapar Bhawn, I.P. Estate, 6. New Delhi-110002.

The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New 7. Delhi-110002.

The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.

Guard file. 9.

(O.P. Mishra) Addl. Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART –IV OF THE DELHI GAZETTE EATRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(12)/LA-2016/cons2law/ 77-f6

Dated 05th July, 2016

NOTIFICATION

NO. F.14(12)/LA-2016/ cons2law/77-5 The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 24th June, 2016 and is hereby published for general information:-

"THE DELHI VALUE ADDED TAX (AMENDMENT) ACT, 2016 (DELHI ACT 03 OF 2016)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 13th June, 2016)

[24th June, 2016]

An Act to further amend the Delhi Value Added Tax Act, 2004 (3 of 2005).

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-seventh year of the Republic of India as follows:-

- 1. Short title, extent and commencement.- (i) This Act may be called the Delhi Value Added Tax (Amendment) Act, 2016.
 - (ii) It extends to the whole of the National Capital Territory of Delhi.
 - (iii) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act.

- 2. Amendment of section 3.- In the Delhi Value Added Tax Act, 2004 (hereinafter referred to as the principal Act), in section 3, after sub-section (10), the following sub-section shall be inserted, namely:-
 - "(11) Notwithstanding anything contained in this Act to the contrary, the Government may by notification specify the goods on which a person shall pay tax in advance at the rates notified by the Government but not exceeding the rates applicable on such goods under this Act, when he imports such goods into the National Capital Territory of Delhi from a place outside India, subject to such conditions as may be specified in the notification. The aforesaid payment of tax in advance shall be counted towards the final tax liability of the taxable person:

Provided that the Government may by notification exempt any person or class of persons from payment of tax in advance or reduce the rate of payment of tax in advance subject to such conditions as may be notified:

Provided further that if on an application made by a person the Commissioner or an officer authorized by him, after verifying all aspects of the case, arrives at a decision that such

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person should be exempted from payment of tax in advance or that the rate of payment of tax in advance should be reduce for such person, he may do so and impose such terms and conditions on such person as he may deem fit.

Explanation.- The person, who imports goods into the National Capital Territory of Delhi, shall pay tax in advance, on the presumption that such goods are meant for the purpose of sale or for use in manufacture or processing of goods meant for sale, unless, it is proved otherwise by such person. It is further presumed, unless it is proved otherwise by such person, that such goods or any product manufactured therefrom shall not be sold below the price at which such goods have been purchased and imported.".

- 3. Amendment of section 29.- In the principal Act, in section 29, after sub-section (1), and before the Explanation 1 clause, the following sub-section shall be inserted, namely:-
- "(2) The Commissioner may by notification in the official gazette, require any dealer or class of dealers to file the returns only through electronic mode appending digital signatures or any other electronic identification process and with effect from such date as may be specified therein.".
- 4. Insertion of new section.- In the principal Act, after section 50, the following new section shall be inserted, namely:-
 - "50A Electronic communication of sale information.-(1) the Government may by notification in the official gazette require any dealer or class of dealers to install such physical compliance devices or software, as may be considered necessary for instantaneous communication of the information of sale invoices to the Commissioner.
 - (2) The cost of equipment and installation of the device and software, as may be required under sub-section (1), shall be borne by the dealer.".
- 5. Amendment of section 86.- In the principal Act, in section 86, in sub-section (10), for the words "ten thousand rupees", the words "one thousand rupees" shall be substituted.
- 6. Insertion of new section.- In the principal Act, after section 91, the following new section shall be inserted, namely:-
 - "91A Special Courts and Public Prosecutor .- (1) Notwithstanding anything contained in this Act to the contrary, the Government may, if considers expedient or necessary, constitute, by notification in the Official Gazette, a Special Court with the concurrence of the Chief Justice of the Delhi High Court for the purposes of the trial of offences under this Act.
 - (2) For the Special Court, the Government shall appoint a person to be the Public Prosecutor and may appoint more than one person to be the Additional Public Prosecutors.".
- 7. Amendment of section 92.-In the principal Act, in section 92,after sub-section (2), the following sub-section shall be inserted, namely:-
 - "(3) Every officer or person so authorized shall, upon investigation of the offence, submit a report to the Commissioner with the recommendations for sanctioning prosecution or otherwise and the Commissioner, shall, then take a decision as to whether prosecution is essentially required in the matter and if so, the authorized officer shall launch prosecution

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before the Metropolitan Magistrate having jurisdiction over the area or before a court specially designated by the government for the purpose.".

- 8. Amendment of section 93.- In the principal Act, in section 93, in sub-section (1) the following proviso shall be inserted, namely:-
 - " Provided that the composition of offence shall not apply in case of second and subsequent offence of the same nature.".
- 9. Amendment of section 107.- In the principal Act, in section 107, for the words, symbols and digits "under the 'Act', for any period ending before first day of April, 2013", the words and symbols "already assessed under section 32 or section 33 of the Act, as the case may be, before a period of at least one year from introduction of such Amnesty Scheme" shall be substituted.

(O.P. Mishra)

Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ) राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(12)/एलए-2016/cons2law/ 77-66

दिनांक 05 जुलाई, 2016

अधिसूचना

सं0 फा0 14(12) / एलए-2016 / cons2law / राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 24 जून, 2016 को प्राप्त कर ली है और इसको जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :--

"दिल्ली मूल्य संवर्धित कर (संशोधन) अधिनियम, 2016 (2016 का दिल्ली अधिनियम 03)

(13 जून, 2016 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[24 जून, 2016,]

दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 को पुनः संशोधित करने के लिए एक अधिनियम ।

यह राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा द्वारा भारतीय गणराज्य के 67वें वर्ष में निम्नप्रकार अधिनियमित किया जाए :--

- 1. संक्षिप्त शीर्षक, विस्तार एवं प्रारंभ .— (1) इस विधेयक को दिल्ली मूल्य संवर्धित कर (संशोधन) अधिनियम, 2016 कहा जा सकेगा।
- (2) यह संपूर्ण राष्ट्रीय राजधानी क्षेत्र दिल्ली में विस्तारित होगा।
- (3) यह सरकारी राजपत्र में अधिसूचना से सरकार द्वारा यथानियत तिथि को प्रभावी होगा। इस अधिनियम के विभिन्न प्रावधानों के लिए भिन्न–भिन्न तिथियां निश्चित की जा सकती है ।
- 2. धारा 3 का संशोधन दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 (इसके पश्चात मूल अधिनियम के रूप में संवर्भित) की धारा 3 में, उप—धारा (10) के बाद, निम्न उप—धारा को सिम्मिलत किया जाएगा,अर्थात :—
 "(11) इस अधिनियम में किसी प्रतिकूल बात के होते हुए भी, सरकार अधिसूचना द्वारा ऐसे सामानो को निर्दिष्ट कर सकती है जिस पर व्यक्ति को सरकार द्वारा अधिसूचित दरों पर अग्रिम कर का भुगतान करना है । इस अधिनियम के अंतर्गत उस सामान पर लागू कर की दरें उन दरों से अधिक नहीं होगी जो भारत के बाहर से राष्ट्रीय राजधानी क्षेत्र दिल्ली में ऐसे सामान का आयात करने पर है अधिसूचना में विनिर्दिष्ट शर्तों के अन्तर्गत लागू होती है । भुगतान किए गए कर की गणना कर देने वाले व्यक्ति के अंतिम कर दायित्व में की जायेगी।

बशर्ते कि सरकार अधिसूचना जारी कर किसी व्यक्ति या व्यक्तियों के वर्ग को अग्रिम रूप से कर भुगतान की छूट या अग्रिम में कर के भुगतान की दर को कम कर सकती है जैसाकि अधिसूचना की शर्तों में निहित है :

इसके अलावा बशर्ते कि किसी व्यक्ति द्वारा दिए गए आवेदन पर आयुक्त या उसके द्वारा प्राधिकृत कोई अधिकारी मामले के सभी पहलुओं की जांच के बाद इस निर्णय पर पहुँचता है कि इस व्यक्ति को अग्रिम रूप से कर भुगतान से छूट दी जा सकती है या इस व्यक्ति को अग्रिम रूप से कर के भुगतान की दर में छूट दी जा सकती है, तो वह ऐसा कर सकता है और उस व्यक्ति पर ऐसी निबंधन एवं शर्ते लगा सकता है जो उसके अनुसार सही हैं।

स्पष्टीकरण :- जो व्यक्ति राष्ट्रीय राजधानी क्षेत्र दिल्ली में सामान का आयात करेगा, उसे इस धारणा के आधार पर अग्रिम कर का भुगतान करना होगा कि ऐसे सामान बिक्री या निर्माण में प्रयोग हेतु या बिक्री के लिए वस्तु

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बनाने हेतु मंगवाई गई है अन्यथा उस व्यक्ति को सिद्ध करना होगा कि ऐसी वस्तु या इनसे निर्मित कोई उत्पाद खरीद एवं आयात मूल्य से कम दर पर नहीं बेचा जाएगा "

- 3. धारा 29 का संशोधन मूल अधिनियम की धारा 29 में उप —धारा (1) के बाद तथा स्पष्टिकरण 1 से पूर्व, निम्न उप—धारा शामिल की जाती है :—
 - " (2) आयुक्त सरकारी राजपत्र में अधिसूचना द्वारा किसी डीलर या डीलरों के वर्ग को निर्धारित तिथि से डिजीटल हस्ताक्षर द्वारा इलेक्ट्रॉनिक माध्यम या अन्य इलेक्ट्रॉनिक प्रक्रिया से रिटर्न भरने को कह सकता है। "
- 4. नई धारा को शामिल करना मूल अधिनियम की धारा 50 के बाद निम्निलखित नई धारा शामिल की जायेगी:—
 "50 क बिक्री सूचना का इलेक्ट्रॉनिक कम्यूनीकेशन —(1) सरकार,सरकारी राजपत्र में अधिसूचना द्वारा किसी डीलर या डीलरों के वर्ग को ऐसे फीजिकल डिवाइज का अनुपालन या सॉफ्टवेयर आवश्यक कर सकता है जोकि आयुक्त को बिक्री इनवाइस की सूचना के तत्काल संचार के लिए आवश्यक है।
 - (2) उप—धारा (1)के अंतर्गत अपेक्षित डिवाइस या साँफ्टवेयर के उपकरण या स्थापना की लागत डीलर द्वारा वहन की जाएगी"।
- 5. धारा 86 का संशोधन मूल अधिनियम की धारा 86 की उप—धारा (10)में शब्द ''दस हजार रूपये'' के स्थान पर शब्द ''एक हजार रूपये ''प्रतिस्थापित किये जाएंगे ।
- 6. नई धारा को सम्मिलित करना मूल अधिनियम में धारा 91 के बाद, निम्न धारा सम्मिलित की जाएगी, अर्थात :— "91 क विशेष न्यायालय और लोक अभियोजक —(1) इस अधिनियम में कुछ भी प्रतिकूल होते हुए भी,यिद सरकार चाहे तो सरकारी राजपत्र में अधिसूचना द्वारा शीघ्र या आवश्यक इस अधिनियम के अंतर्गत मुकदमों के उदेश्यों से दिल्ली उच्च न्यायालय के मुख्य न्यायधीश की सहमित से विशेष अदालत स्थापित कर सकती है। लोक अभियोजक नियुक्त कर सकती है।
- 7. धारा 92 का संशोधन मूल अधिनियम की धारा 92 में उप —धारा (2) के बाद निम्न उप —धारा सिमलित की जाएगी,अर्थात :—
 - (3) प्रत्येक अधिकारी या व्यक्ति जो प्राधिकृत है, अपराध की जांच के बाद अभियोजन स्वीकृत या अन्यथा सिफारिशों के साथ आयुक्त को रिपोर्ट प्रस्तुत करेगा, और फिर निर्णय लेगा कि इस मामले में अभियोजन अनिवार्यत अपेक्षित है और यदि है तो प्राधिकृत अधिकारी अधिकारिता के क्षेत्र के अंतर्गत जिला न्यायधीश के समक्ष या सरकार द्वारा नामित विशेष न्यायालय के समक्ष इस उदेश्य के लिए प्रस्तुत करेगा "।
- 8. धारा 93 का संशोधन मूल अधिनियम की धारा 93 की उप—धारा (1) में निम्न परंतुक शामिल किया जाएगा,अर्थात :— 'उपबंध है कि एक ही प्रकृति के पुनः या उत्तरवर्ती अपराध के मामले में समझौता लागू नहीं होगा '
- 9. धारा 107 का संशोधन मूल अधिनियम की धारा 107 में "अधिनियम के अंतर्गत शब्द सिम्बॉल तथा डिजीट के लिए अप्रैल 2013 के प्रथम दिन से पूर्व किसी अविध की समाप्ति के लिए अधिनियम की धारा 32 या धारा 33 के अंतर्गत पहले से निर्धारित शब्द एवं सिम्बॉल के लिए,जैसी भी स्थिति हो,के अनुसार ऐसी मुख्य स्कीम को प्रारंभ करने से पूर्व कम से कम एक वर्ष की अविध से पूर्व" प्रतिस्थापित होगा।

आंपी मिश्रा)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)